

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1236 of 2019

IN THE MATTER OF:

Shri Jayaprakash Narayan Rao N.R. ...Appellant

Versus

Metrocorp Infrastructure Ltd. ...Respondent

Present:

For Appellant: Mr. Mithun Shashank and Mr. Adith Nair, Advocates

For Respondent: None

With

Company Appeal (AT) (Insolvency) No. 1239 of 2019

IN THE MATTER OF:

Kartik Kalevar & Ors. ...Appellant

Versus

Metrocorp Infrastructure Ltd. ...Respondent

Present:

For Appellant: Mr. Mithun Shashank and Mr. Adith Nair, Advocates

For Respondent: None

ORDER

20.01.2020 In both the matters, Respondents were not served. There is no representation for the Respondent either in person or through Learned Counsel. For hearing of the Arguments of the Appellant, the date is fixed on **03rd February, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V. .P Singh]
Member (Technical)

pks/nn